

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2207/2011

(Arising out of impugned final judgment and order dated 24/09/2010 in CR No. 213/2010 passed by the High Court Of Judicature at Allahabad)

M/S LARSEN & TOUBRO LTD.

Petitioner(s)

VERSUS

M/S MAHARAJI EDUCATIONAL TRUST

Respondent(s)

(With appln(s) for exemption from filing O.T. and for permission to file Vol. IV and permission to file rejoinder affidavit and office report)

(For Final Disposal)

Date : 26/02/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Ashok Desai, Sr. Adv.
Ms. Rukhmini Bobde, Adv.
Ms. Nandita Bajpai, Adv.
M/s. Parekh & Co., Adv.

For Respondent(s) Mr. Amit Anand Tiwari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matter on a non-miscellaneous day in
the last week of April, 2016.

(DEEPAK MANSUKHANI)
COURT MASTER

(INDU BALA KAPUR)
COURT MASTER